

**DIVISION BENCH**

**ITEM NO.118**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA No.278/2020, IA No.179/2023, IA No.211/2023, IA No.331/2023**

**IN CP (IB) No.75/ALD/2019**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 3<sup>rd</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA V/S M/S FEDDERS ELECTRIC &amp; ENGINEERING LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC (RESOLUTION PLAN APPROVED)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Yash Tandon Proxy for : *For the Applicant in all IAs*

Ms. Gunjan Jadwani, Adv.

Sh. Sunil Kumar Gupta, Adv. : *For the Res./ EPFO in IA No.179/2023*

**ORDER**

- At the request of Ld. Proxy Counsel, Sh. Yash Tandon representing on behalf of the Ld. Arguing Counsel, Ms. Gunjan Jadwani, states that the Ld. Arguing Counsel is not available today, and therefore he seeks an adjournment.
- Let the matter be adjourned for further hearing on 5<sup>th</sup> June, 2024.

**IA No.179/2023, IA No.211/2023 & IA No.331/2023**

- Ld. Counsel, Sh. Sunil Kumar Gupta representing on behalf of the EPFO Regional Office, New Delhi present and none present on behalf of the other Respondents.
- The matter is adjourned for further hearing on 5<sup>th</sup> June, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)  
3<sup>rd</sup> May, 2024**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**